

GOVERNMENT OF INDIA
MINISTRY OF NEW AND RENEWABLE ENERGY
RAJYA SABHA
UNSTARRED QUESTION NO-1725
ANSWERED ON-09/03/2021

DEPENDENCE ON RENEWABLE ENERGY

1725. SHRI TIRUCHI SIVA

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) the current dependence of the country on renewable energy;
- (b) whether there is a plan to increase this dependence and details thereof; and
- (c) the amount spent on increasing extraction of renewable energy in 2019 and 2020, region-wise?

ANSWER

THE MINISTER OF STATE (I/C) FOR NEW & RENEWABLE ENERGY, POWER and MoSfor
SKILL DEVELOPMENT AND ENTREPRENEURSHIP

(SHRI R.K. SINGH)

(a) Renewable Energy (including large hydro) has a share of about 36.74% in the total installed electricity generation capacity in the country.

(b) As part of its Nationally Determined Contributions under the Paris Agreement on Climate Change, India has undertaken to install at least forty percent of its total electricity generation capacity from non-fossil fuel sources by 2030.

The Government has taken several measures to promote Renewable Energy including:

- permitting Foreign Direct Investment (FDI) up to 100 percent under the automatic route,
- waiver of Inter State Transmission System (ISTS) charges and losses for inter-state sale of solar and wind power for projects to be commissioned by 30th June 2023,
- declaration of trajectory for Renewable Purchase Obligation (RPO) up to the year 2022,
- fiscal incentives such as accelerated depreciation, Goods and Services Tax (GST) at lower rates, concessional custom duty etc
- setting up of Ultra Mega Renewable Energy Parks to provide land and transmission on plug and play basis,
- Schemes such as Pradhan Mantri Kisan Urja Suraksha evam Utthaan Mahabhiyan (PM-KUSUM), Solar Rooftop Phase II, 12000 MW CPSU Scheme Phase II, etc,
- laying of new transmission lines and creating new sub-station capacity under the Green Energy Corridor Scheme for evacuation of renewable power,
- notification of standards for deployment of solar photovoltaic system/devices,
- setting up of Project Development Cell for attracting and facilitating investments,
- Standard Bidding Guidelines for tariff based competitive bidding process for procurement of Power from Grid Connected Solar PV and Wind Projects.
- Government has issued orders that power shall be dispatched against Letter of Credit (LC) or advance payment to ensure timely payment by DISCOMs to RE generators.

(c) The state-wise details of Central Financial Assistance (CFA) released under various RE schemes in the country during the years 2019-20 and 2020-21 (upto 3rd march, 2021) is given in the **Annexure**.

Annexure

Annexure referred in reply to part (c) of the Rajya Sabha Unstarred question no 1725 on the subject “Dependence on renewable energy” to be answered on 9/3/2021.

State/UT wise details of Central Financial Assistance (CFA) released during the years 2019-20 and 2020-21

(Rs in crore)

S. No.	State / UT Name	2019-20	2020-21 (Upto 03.03.2021)
1	ANDHRA PRADESH	30.66	62.22
2	ARUNACHAL PRADESH	24.07	1.65
3	ASSAM	33.29	3.11
4	BIHAR	1.37	1.49
5	CHANDIGARH	5.13	0.84
6	CHHATTISGARH	5.16	2.50
7	DELHI	11.63	55.06
8	GOA	-	0.07
9	GUJARAT	124.33	22.18
10	HARYANA	18.51	30.48
11	HIMACHAL PRADESH	32.03	53.34
12	JAMMU AND KASHMIR	21.38	4.89
13	Ladakh	-	0.80
14	JHARKHAND	10.84	16.04
15	KARNATAKA	16.47	10.70
16	KERALA	3.57	7.55
17	MADHYA PRADESH	94.83	22.57
18	MAHARASHTRA	55.93	69.39
19	MANIPUR	16.86	14.58
20	MEGHALAYA	4.14	0.95
21	MIZORAM	16.11	1.87
22	NAGALAND	16.55	
23	ODISHA	11.03	1.12
24	PUDUCHERRY	0.78	
25	PUNJAB	22.22	20.93
26	RAJASTHAN	88.59	57.99
27	SIKKIM	0.05	
28	TAMIL NADU	55.43	8.58
29	TELANGANA	28.16	23.11
30	TRIPURA	12.98	4.51
31	UTTAR PRADESH	64.33	72.88
32	UTTARAKHAND	23.99	10.68
33	WEST BENGAL	13.37	-
34	ANDAMAN AND NICOBAR	-	1.01
35	CENTRAL AGENCY	2564.23	1807.12